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SLP(C)... 2911 OF 2001

ITEM No.17

Court No. 5

SECTION XIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CC 2911

IA No 1 In & Petition(s) for Special Leave to Appeal(Civil).../2001

(From the judgement and order dated 01/11/2000 in AS 2272/2000
and As nO.3264 in OP No.76/1988 of The HIGH COURT OF A.P AT HYDRABAD)

SINGARENI COLLIERIES CO. LTD.

Petitioner (s)

VERSUS

M. MADHAVA REDDY & ORS.

Respondent (s)

(With prayer for interim relief)
(With Appln(s). for permission to file SLP)

Date : 30/04/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS
HON'BLE MR. JUSTICE R.P. SETHI

For Petitioner(s) Mr. PP Rao, Sr.Adv.
Mr. B. Partha Sarthy,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

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.SP2

Mr. PP Rao, learned senior counsel submits that as the reference court has disposed of the matters pursuant to the remand order which is impugned now, petitioner-Company would be advised to avail the remedy of bail before the High Court by adopting all the grounds which permissible under law including those raised in this SLP. In view of the said course of action the petitioner-company proposes to adopt, he requests for permission to withdraw this SLP. It is accordingly dismissed as withdrawn.

.SP1

Hemalatha

(HK Bhatia)
Court Master